

50000 (470)
2/
30.12.16

Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to Bihar Assembly [name of the house] from 27, Bajpatti constituency .

I Ranju Geeta **son/daughter/wife of Dilip Kuamr Aged 42 (Forty two) years, resident of Village – Basaha , Post- Madhuban Basaha , Police Station – Bajpatti , District- Sitamarhi ,Bihar. Pin. Code -843314 [mention full postal address], a candidate at the above election, do hereby solemnly affirm and state on oath as under :

- (1) I am a candidate set up by JANT DAL UNITED (**name of the political party)/**am contesting as an Independent candidate. (**strike out Whichever is not applicable)
- (2) My name is enrolled in 27, Bajpatti (name of the constituency and the State), at Serial No 1247 in Part No. 6 (Six).
- (3) My contact telephone number(s) is/are 9430617931 and my e-mail id & social media account (if any) is N.A.
- (4) Details of Permanent Account-Number(PAN) and status of filing of Income Tax return.

SL No.	Names	PAN	The financial year for which the last Income-Tax return has	Total income shown in Income-Tax return (in Rs.)
1	Self	AEHPG5022K	2014-15	448595.00
2	Spouse	ADYPK1587C	2015-16	1000477.00
3	Dependent-1	N.A.	N.A.	N.A.
4	Dependent-2	N.A.	N.A.	N.A.
5	Dependent-3	N.A.	N.A.	N.A.

- (5) I am/am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:-

- (i) The following case(s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more :-

A	Cash/First Information Report No./Nos. together With complete details of concerned Police Station/	1. Dumra police station case no.- 200/09 2. Pupri police station case no. 124/08
B	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	Dumra Police station – U/S 385/504/506/34 Pupri Police station – U/S 341/323/504/506/353/477/12003/34
C	Name of the Court, Case No. and date of order taking cognizance :	CJM, Sitamarhi . TR.No. 4450/15 date 14.07.2011
D	Court(s) which framed the charge(s)	CJM, Sitamarhi

E	Date(s) on which the charge(s) was/were framed	24.03.2012
F	Whether all or any of the proceeding(s) have been stayed by any Court(s) of competent jurisdiction	N.A.

- (ii) The following case(s) is/are pending against me in which cognizance has been taken by the court .(The details of all pending cases in which cognizance have been taken by the Court, irrespective of the quantum of punishment or framing of charges should be mentioned)

A	Name of the Court, Case No. and date of order taking cognizance .	N.A.
B	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence (s) for which cognizance taken.	N.A.
C	Details of Appeal(s)/Application(s) for revision (if any) filed against the above order(s)	N.A.

- (6) I have been/have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or cover in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information: N.A.

In the following cases, I have been convicted and sentenced to imprisonment by a court of law :

A	The details of cases, Section(s) of the concerned Act(s) and description of the offence(s) for which convicted.	N.A.
B	Name of the Court(s), Case no. and date(s) of order(s):	N.A.
C	Punishment imposed	N.A.
D	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal :	N.A.

- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents :

A. Details of movable assets :

Note : 1:Assets in joint name indicating the extent of joint ownership will also have to be given.

Note : 2:In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given.

Note : 3: Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note : 4: Dependent here has the same meaning assigned in Explanation (v) under section 75A of the Representation of the People Act. 1951.

Note : 5: Details including amount is to be given separately in respect of each investment.

As on 31.03.2015

Sl. No.	Description	Self	Spouse	Dependent -1	Dependent -2	Dependent -3
I	Cash in hand	423761/-	2123500/-	NIL	NIL	NIL
II	Details of deposit in, Bank accounts (FDRs. Term Deposit and all other types of deposits including saving accounts). Deposit with financial institutions, Non Banking financial Companies and Cooperative societies and the amount in each such deposit.	Banks-2807173.00	CANARA BANK-220225/-	NIL	NIL	NIL
III	Details of investment in Bonds, debentures/ shares and units in companies/mutual funds and others and the amount	NIL	NIL	NIL	NIL	NIL
IV	Details of investment in NSS. Postal Saving, Insurance policies and investment in any Financial Instruments in Post office or Insurance company and the amount.	LIC Surrender value- 595795/-	LIC Surrender value – 289579/-	NIL	NIL	NIL
V	Personal loans/advance given to any person or entity including firm, company, Trust etc and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL
VI	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make. Registration number etc. year of purchase and	Scorpio – BR1AP4593 Purchase cost-750000/- Year of purchase – 2006 Tata Safari-BRO1PD1699 Purchase cost-1300000/- Year of purchase - 2011	NIL	NIL	NIL	NIL

VII	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold- 250 Gram Cost – Rs.511500/- Silver- 1Kg Cost – 28000/-	NIL	NIL	NIL	NIL
VIII	Any other assets such as value of claims/interest	NIL	NIL	NIL	NIL	NIL
IX	Gross Total Value	6416229/-	2633304/-	NIL	NIL	NIL

B. Details of Immovable Assets :

Note : 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note : 2. Each land or building or apartment should be mentioned separately in this format.

Sl. No.	Description	Self	Spouse	Dependent-1	Dependent-1	Dependent-1
(i)	Agricultural land location(s) Survey number(s)	Kurthaul Survey No.-762	NIL	NIL	NIL	NIL
	Area (total measurement in acres)	178Decimal	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NO	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	23/07/2010 26/07/2010	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the/time of purchase	23,76,000/-	NIL	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	25,00,000/-	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land: Location(s) Survey	Parsa Bazar Plot No. 658/659/255/268/269 Kurthaul Plot no. 763	NIL	NIL	NIL	NIL
	Area (total measurement in	78.6521 Decimal	NIL	NIL	NIL	NIL

	sq.ft.)				
	Whether inherited property (Yes or No)	NO	NIL	NIL	NIL
	Date of purchase in case of self- acquired property	16/07/2011 26/07/2010	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	54,87,750/-	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	60,00,000/-	NIL	NIL	NIL
(iii)	Commercial buildings (including apartments) -Location(s)	NIL	NIL	NIL	NIL
	Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self- acquired property	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase.	NIL	NIL	NIL	NIL
	Any investment on the property by way of development , construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments):- Location(s) :- Survey number(s)	Lal Ji Tola Holding .No. 259 /261	Lal Ji Tola Holding .No. 259 /261	NIL	NIL
	Area (total measurement in sq.	2 Katha 1 Dhur	2 Katha 1 Dhur	NIL	NIL

	ft.)					
	Built up area (Total measurement in sq. ft.)	1 Katha 6 Dhur	1 Katha 6 Dhur	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	19/06/2001	19/06/2001	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase.	527000/-	541000/-	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	500000/-	500000/-	NIL	NIL	NIL
	Approximate current market value	30,00,000/-	30,00,000/-	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v)	115,00,000/-	30,00,000/-	NIL	NIL	NIL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-
 (Note: - Please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl. No.	Description	Self	Spouse	Dependent-1	Dependent-1	Dependent-1
i	Loan or dues to Bank/financial institution(s) Name of the Bank or financial institution, Amount outstanding, Nature of loan.	NIL	Pf loan-400000/-	NIL	NIL	NIL
	Loan or dues to any other Individuals /entity other than mentioned above name(s) Amount outstanding, nature of loan.	Personal loan from friends and relatives Rs.24,78,000/-	Personal loan from friends and relatives - Rs. 19,08,000/-	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of	24,78,000/-	23,08,000/-	NIL	NIL	NIL

	Liabilities		-			
(ii)	Government dues: Dues to departments dealing with government accommodation.	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of water.	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of electricity.	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of telephone/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income tax dues	NIL	NIL	NIL	NIL	NIL
	Wealth tax dues	NIL	NIL	NIL	NIL	NIL
	Service tax dues	NIL	NIL	NIL	NIL	NIL
	Municipal/Property Tax dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	Vehicle loan from Govt. of Bihar- Rs.62500/-	NIL	NIL	NIL	NIL
(iii)	Grand total of all Government dues	62,500/-	NIL	NIL	NIL	NIL
(iv)	Whether any other liabilities are in dispute if so, mention the amount involved, and the authority before which it is pending.	NIL	NIL	NIL	NIL	NIL

(9) Details of profession or occupation :

- (a) Self -Social Service
(b) Spouse -Railway Dept. Govt. of India

(10) My educational qualification is as under :-

Matric- From B.M.High School , Siwan , Bihar School Examination Board , Patna in 1988

Intermediate – From Arvind Mahila College , Patna in 1990
Graduation – From Arvind Mahila College , Patna in 1994
Post Graduation – From Patna University in 1996
P.H.D.- From Magadh University in 2004

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree Course, name of the School/College/University and the year in which the course was completed.)

23/2/21

PART - B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART -A :

1	Name of the Candidates		Smt. RANJU GEETA				
2	Full postal address		Village - Basaha , Post- Madhuban Basaha , Polic station - Bajpatti , District - Sitamarhi (Bihar), Pin-843314				
3	Number and name of the constituency and State		27, Bajpatti				
4	Name of the political party which set up the candidate (otherwise write 'Indepnedent')		JANTADAL UNITED				
5	(i) Total number of pending cases where charges have been framed by the Court for offences punishable with imprisonment for two years or more.		NIL				
	(ii) Total number of pending cases where the court(s) have taken cognizance [other than the cases mentioned in item (i) above 1.		NIL				
6	Total Number of cases In which convicted and sentenced to imprisonment for one year or more (Except for offences referred to in sub section (1) ,(2) or (3) of section 8 of representation of the people at 1951)		NIL				
7		PAN of	Year for which last income Tax return filed		Total Income shown		
	(a) Candidate	AEHPG5022K	2014-15		448595/-		
	(b) Spouse	ADYPK1587C	2015-16		1000477/-		
	(c) Dependents	N.A.	N.A.		N.A.		
8	Details of Assets and Liabilities in Rupees.						
	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3	Dependent-4
A	Moveable Assets (Total value)	64,16,229/-	26,33,304/-	NIL	NIL	NIL	NIL
B	Immovable Assets						
	i. Purchase Price of self-	83,90,750/-	5,41,000/-	NIL	NIL	NIL	NIL
	Acquired Immovable property						
	ii Development/	5,00,000	5,00,000/-	NIL	NIL	NIL	NIL

		construction cost of immovable property after purchase (if applicable)						
	iii	Approximate Current market price						
		(a) Self-acquired assets (Total value)	115,00,000/-	30,00,000/-	NIL	NIL	NIL	NIL
		(b) inherited assets (Total value)	NIL	NIL				
9	Liabilities							
	i	Government dues (Total)	62,500/-	NIL	NIL	NIL	NIL	NIL
	ii	Loans from Bank, Financial Institutions and others (Total)	24,78,000/-	19,08,000/-	NIL	NIL	NIL	NIL
10	Liabilities that are under dispute							
	i	Government dues (Total)	NIL	NIL	NIL	NIL	NIL	NIL
	ii	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL	NIL	NIL
11	Highest educational qualification : P.H.D. from Magadh University in 2004. (Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.							

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Patna on this the day of October 2016



DEPONENT